

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Virtual Hearing)**

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)

: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 25.04.2024 AT 01:30 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/67/9/AMR/2020	Admitted	9 of IBC	Ingram Micro India Pvt Ltd Vs Fastlane Information Pvt Ltd
	IA (IBC)/120/2024	U/Sec 60(5) of IBC,2016 r/s Reg. 44(2) of IBBI (Liquidation Process) Reg's, 2016 R/w Rule 11 of the NCLT Rules,2016	Mr.SrinivasGudla Rao, Liquidator of CD
	IA (IBC)/125/2024	U/Reg. 15 of IBBI(Liquidation Process) Reg's, 2016	Srinivas Rao Gudla, Liquidator of CD
	IA(IBC)/215/2023	Sec. 66 and 236 of IBC	Mr. Srinivas Gudla Rao, Liquidator Vs. Mr. Naveen Kumar Moparthy and another

ORDER

IA (IBC)/120/2024:

Present: Mr. M. Rama Rao, Proxy counsel for the Applicant.

This application has been filed by the Liquidator seeking to extend the time for a further period of 2 (Two) months with effect from 10.04.2024 to 10.06.2024 for completing the Liquidation Process. Heard. The liquidation period is extended by 2 months with effect from 10.04.2024 to 10.06.2024. Accordingly, **IA (IBC)/120/2024 is allowed and disposed of.**

IA (IBC)/125/2024:

Present: Mr. M. Rama Rao, Proxy counsel for the Applicant present.

This application has been filed by the Liquidator seeking to take on record the 4th Progress Report for the quarter ended 31.03.2024. Heard. The report is taken on record. Accordingly, **IA (IBC)/125/2024 is allowed and disposed of.**

Sd/r

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IA (IBC)/215/2023:

Present: Mr. M. Rama Rao, Proxy counsel for the Applicant.

Mr. K. Jagga Rao, Proxy counsel for R1.

Pleadings are completed. For hearing, list the matter on 05.06.2024.

Sd/-

SANJAY PURI
MEMBER (TECHNICAL)

Sd/-

RAJEEV BHARDWAJ
MEMBER (JUDICIAL)